

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV, (SINGLE BENCH)**

**ITEM No.101**  
**CP/120/ND/2024**

**IN THE MATTER OF:**

Sunita Kumari	...	Applicant
Versus		
Ansal Properties And Infrastructure Limited	...	Respondent

**under Section 73 (4).**

**Order delivered on 15.07.2024**

**Coram:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner	: Mr. Jatin Sapra, Adv.
For the Respondent	: Ms. Mahima Shekhawat, Adv.
For the RP	: Ms. Vastala Kak, Mr. Raghav Dembla for the RP

**ORDER**

Mr. Jatin Sapra, Ld. Counsel for the Applicant is present through VC. Ms. Mahima Shekhawat, Ld. Counsel for the Respondent is present physically and submitted that they already received the copy of the application and seeks time to file reply. One week time is granted for filing reply. List this matter on **08.08.2024**.

**-SD-**

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**